



NOTICE FOR SERVICE ON RESPONDENT(S) NO.

HIGH COURT OF TRIPURA

AGARTALA

(Civil Jurisdiction)

In the matter of:

AND

In the matter of

..... **No. of 20**

..... **Petitioner(s)/Applicant(s)/Appellant(s),**

versus

..... **Respondent(s)/Opposite Party(s).**

To

.....Respondent (s)/Opposite to Party(s)

Respondent/Opposite Party No.

TAKE NOTICE that a Writ Petition/Writ Appeal/Review Petition/Civil Revision Petition/Tr.P.(C)/Civil Misc. Application, a copy whereof along with a copy of the order passed by this Court thereon is annexed hereto, has been filed by the above-named Petitioner(s)/Applicant(s)/Appellant(s) and that you are hereby called upon to appear and show cause as directed in the aforesaid order on _____ at 10.30 am/within _____ days of service of the notice. The matter will be heard as soon thereafter as the business of the Court may permit, but no notice of such further date shall be given except the inclusion of the case in the Daily Cause List.

If no appearance is made by yourself or by your Advocate or by someone authorized by law to act on your behalf on the date of appearance/hearing, the matter will be heard and decided *ex-parte* in your absence.

You are hereby also informed that free legal services from the Tripura State Legal Services Authority (TSLSA), High Court Legal Services Committee (HCLSC), District Legal Services Authorities (DLSAs) and Sub-Divisional Legal Services Committees (SDLSCs), as per eligibility criteria, are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the Legal Services Authorities/Committees.

This Rule is made returnable by _____.

Signed and sealed by order of the Court on this the _____ day of _____, 20 .

Deputy Registrar (Judl)
High Court of Tripura
Agartala

Enclosed: A copy of the Writ Petition/Writ Appeal/Review Petition/Civil Revision Petition/Tr.P.(C)/Civil Misc. Application along with a copy of the Hon'ble Court's Order dated